
(2020) 08 SEBI CK 0065

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 206, 207 Of 2020, Appeal Lodging
No.215 Of 2020

Rajesh Jivan Patel

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 04-08-2020

Acts Referred:

Citation : (2020) 08 SEBI CK 0065

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Sharan Jagtiani, Surbhi Agarwal, Aditya Bhansali, Rakshita Poddar, Rajesh Patel, Kumar Desai, Abhiraj Arora

Judgement

1. We have heard the learned counsel for the parties through video conference.
2. 10 daysâ?? time is allowed to the respondent to file a reply. A week thereafter to the appellant to file rejoinder. The matter would be listed on August 21, 2020 at 11.30 a.m. for admission and for final disposal.
3. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing or by video conference depending upon the prevailing situation on that time.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.